UGC (Fitness of Institutions for Grants) Rules, 1975

To be published in the Gazette of India
Part II- Section 3, Sub-Section (i)

No.F.959/74U2(B)
Government of India
Ministry of Education and Social Welfare
(Department of Education)

New Delhi, June 24, 1975

NOTIFICATION

In exercise of the power conferred by Section 25, read with Section 12B of the University Grants Commission Act, 1956 (3 of 1956), the Central Government hereby makes the following rules, namely-

1. Short title, application and commencement:-

   1. These rules may be called the University Grants Commission (Fitness of Institutions for Grants) Rules, 1975.

   2. They shall apply to every institution recognised by the Commission under clause (f) of section 2 of the University Grants Commission Act, 1956 (3 of 1956) on or after the 17th day of June, 1972 the date on which the University Grants Commission (Amendment) Act, 1972 (33 of 1972) came into force.

   3. They shall come into force on the date of their publication in the Official Gazette.

2. Fitness for grant:

No institution to which these rules apply shall be declared to be fit to receive grants from the Central Government, the Commission or any other Organisation receiving any fund from the Central Government unless the Commission is satisfied that the institution:

1. Provides instruction up to a Bachelor’s degree or up to a postgraduate degree only or provides instructions for a diploma course of duration of not less than one academic year and for which the minimum qualification for admission is a Bachelor’s degree;

2. is registered as a society under the Societies Registration Act. 1860 (21 of 1860) or is a body corporate established or incorporated under a Central
Act, a provincial Act or a State Act, for the time being in force or is a Trust with Trustees being appointed and vested with legal powers and duties: and

3. is permanently affiliated to a University which has been declared fit under section 12B of the University Grants Commission Act, 1956 (3 of 1956) for receiving grants.

Sd/-
(K.N. Channa)
Secretary to the Government of India.

To

The Manager,
Government of India Press,
Ring Road,
New Delhi.

Copy forwarded for information to—

1. The Secretary, University Grants Commission, New Delhi.

2. Member Secretary, University Grants Commission, Review Committee.

3. All State Governments.

4. All Ministries of the Government of India, the Cabinet Secretariat, the Prime Minister’s Secretariat, the Planning Commission, the Secretary to the President, the Union Public Service Commission, New Delhi.

5. The Comptroller and Auditor General of India, New Delhi.

6. The Accountant General, Central Revenues, New Delhi.

7. The Registrars of all Universities in India and all Institutions deemed to be Universities.

Sd/-
(M.N. Sinha)
Under Secretary to the Govt. of India.